



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. C.P.(IB)-1315/MB/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **20.10.2023**

NAME OF THE PARTIES: Vistra Itcl (India) Limited

V/s.

Radius & Deserve Builders LLP

SECTION 7 OF IBC, 2016

ORDER

1. Adv. Raveena Modi appearing for the Financial Creditor is present. None appeared for the Corporate Debtor.
2. Ld. Counsel for the Financial Creditor brought to our notice that the Corporate Debtor has already been undergoing CIRP vide admission order dated 27.09.2023 passed by the NCLT, Court-VI in C.P.(IB)-592/MB/2022.
3. In view of the same, the above C.P.(IB)-1315(MB)/2022 becomes **infructuous and disposed of.**
4. Financial Creditor may put their claim before IRP.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)